

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/MP/2018

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents 1 to 3.

Date of Hearing : 30.8.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : NTPC Vidyut Vyapar Nigam Limited

Respondents : Ajmer Vidyut Vitaran Nigam Limited and Others

Parties present : Shri M.G. Ramachandran, Advocate, NVVNL
Ms. Ms. Ranjitha Ramachandran, Advocate, NVVNL
Ms. Poorva Saigal. Advocate, NVVNL
Shri Shubam Arya, Advocate, NVVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the respondents have not filed their replies despite notice.

2. The Commission directed the respondents to file their replies, on or before 17.9.2018, as a last opportunity, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 28.9.2018. The Commission directed that due date in filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**